GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification
No. 09/2018-Central Excise

New Delhi, the 2nd February, 2018

G.S.R. (E). – In exercise of the powers conferred by sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944), the Central Government on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 11/2017-Central Excise, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 793(E), dated the 30th June, 2017, namely:

In the said notification, in the Table,

(i) against Sl. No. 2, -
(a) in column (4), for the entry against item (i) of column (3), the entry “Rs. 4.48 per litre” shall be substituted;
(b) in column (4), for the entry against item (ii) of column (3), the entry “Rs. 5.66 per litre” shall be substituted;

(ii) against Sl. No. 3, -
(a) in column (4), for the entry against item (i) of column (3), the entry “Rs. 6.33 per litre” shall be substituted;
(b) in column (4), for the entry against item (ii) of column (3), the entry “Rs. 8.69 per litre” shall be substituted;

(iii) against Sl. No. 4, in column (3), in Explanation, in clause (a), for the words, brackets and figures “the additional duty of excise leviable under the Finance (No. 2) Act, 1998 (21 of 1998)”, the words, brackets and figures “the additional duty of excise (Road and Infrastructure Cess) leviable under clause 110 of the Finance Bill, 2018 (4 of 2018)” shall be substituted;

(iv) against Sl. No. 5, in column (3), in Explanation, in clause (a), for the words, brackets and figures “the additional duty of excise as leviable under the Finance (No. 2) Act, 1998 (21 of 1998)”, the words, brackets and figures “the additional duty of excise (Road and Infrastructure Cess) leviable under clause 110 of the Finance Bill, 2018 (4 of 2018)” shall be substituted; and

(v) against Sl. No. 6, in column (3), in Explanation, in clause (a), for the words, brackets and figures “the additional duty of excise leviable under section 133 of the Finance Act, 1999 (27 of 1999)”, the words, brackets and figures “the additional duty of excise (Road and
Infrastructure Cess) leviable under clause 110 of the Finance Bill, 2018 (4 of 2018)” shall be substituted.

[F. No. 334/04/2018-TRU]

(Gunjan Kumar Verma)
Under Secretary to the Government of India

Note. - The principal notification No. 11/2017-Central Excise, dated the 30th June, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 793(E), dated the 30th June, 2017 and last amended by notification No.22/2017-Central Excise dated 03rd October, 2017 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 1217(E), dated the 03rd October, 2017